



2026:AHC:35643

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6359 of 2026

Om Prakash

.....Petitioner(s)

Versus

The State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Kumar Mishra
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Additional Commissioner (Administration IIIrd), Gorakhpur Mandal Gorakhpur to decide the Revision Case No.2338 of 2024 (Computerized Case No.C202405000002338) (Markandey and others Vs. Om Prakash and others), under Section 210 of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2 as well as Shri Sudhir Bharti, learned counsel appearing on behalf of Respondent No.15.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Additional Commissioner (Administration IIIrd), Gorakhpur Mandal Gorakhpur to decide the Revision , strictly in accordance with law, expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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